

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 307/MP/2018

Subject : Petition under Section 79 (1) (f) of the Electricity Act, read with Clause 6.6 of the CERC (Indian Electricity Grid Code) Regulations, 2010 regarding outstanding amount of Reactive Energy Charges.

Date of Hearing : 17.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)

Respondents : Uttar Pradesh Power Corporation Limited and another

Parties present : Ms. Preetika Dwivedi, Advocate, RRVPNL
Shri Hari Mohan Gupta, RRVPNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed under Section 79 (1)(f) of the Electricity Act, 2003 read with Clause 6.6 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for seeking reimbursement of the outstanding Reactive Energy Charges along with the interest. Learned counsel for the Petitioner further submitted that subsequent to filing of the present petition, UPPCL has paid the entire principle amount. However, interest on the principle amount is still outstanding. Learned counsel for the Petitioner requested to issue notice to the respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to submit on affidavit by 15.2.2019, the detailed calculation of the principle amount paid by UPPCL alongwith the outstanding interest thereon.

4. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 8.2.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.2.2019. The Commission directed that due date of filing the information, replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**